

Sl. No. 1

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Virtual Hearing)**

**PRESENT: SHRI RAJEEV BHARDWAJ – MEMBER (JUDICIAL)
: SHRI SANJAY PURI – MEMBER (TECHNICAL)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 08.05.2024 AT 01:30 P.M.

TC/CP. Nos.	CA/IA No.	Section / Rule	Name of Parties *
Company Appeal/2/252/AMR/2024		U/Sec 252(3) of Company Act,2013 R/w Rule 87 A of NCLT Rules,2016 as Amended by NCLT(Amendment)Rule s,2017	Sri. Gosetty Rama Govind, Shareholder cum Director of M/s Shriram Chiranjeeva Chaitis Private Limited Vs Registrar of Companies, Vijayawada

ORDER

Present: Ms. G. Sumathi, Ld. Counsel for the Appellant.

Ld. Counsel for the Appellant shall issue notice to the Registrar of Companies (RoC), A.P by informing the next date of hearing and file a memo of compliance well before the next date of hearing. List the matter on 01.08.2024.

Sd/-

**SANJAY PURI
MEMBER (TECHNICAL)**

Sd/-

**RAJEEV BHARDWAJ
MEMBER (JUDICIAL)**